

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 32
(IB)-1627(PB)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd.

.... Applicant/petitioner

Vs.

Victory Infratech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 09.01.2020

Coram:

SH. B. S. V. PRAKASH
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Aishwarya Mohan Gahana, Resolution
Professional With Mr. Abron Ahmad, Adv.

ORDER

CA-174(PB)/2020

This is an application filed under Section 19(2) of the Insolvency & Bankruptcy Code.

Notice of the application to the non applicant-respondent for 23.01.2020.

Process dasti.

List for further consideration on 23.01.2020.

-sd-

(B. S. V. PRAKASH KUMAR)
ACTG PRESIDENT

-sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)